

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

**IN
ORIGINAL APPLICATION No. 522/2018**

IN THE MATTER OF :

Vijay Kumar Padalia

-----Applicant

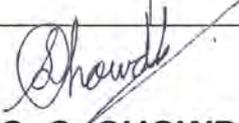
Versus

State of Uttarakhand & Ors.

-----Respondent(s)

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**SARANG. S. CHOWDHRY
ADVOCATE FOR
(RESPONDENT NO. 11)**

DEHRADUN:
DATED:

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

IN
ORIGINAL APPLICATION No. 522/2018

IN THE MATTER OF :

Vijay Kumar Padalia

-----Applicant

Versus

State of Uttarakhand & Ors.

-----Respondent(s)

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.
11, MINISTRY OF ENVIRONMENT, FOREST AND
CLIMATE CHANGE, NEW DELHI**

MOST RESPECTFULLY SHOWETH:



I, Neelima Shah (Female) aged about 37 years D/o Shri M. L. Shah, presently working as Assistant Inspector General of Forests (AIGF), in the Ministry of Environment, Forest and Climate Change, Regional Office, 25, Subhash Road Dehradun do hereby solemnly affirm and state on oath as under:-

1. That I am duly authorized and competent to swear this affidavit and as such conversant with the facts of the present case.

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2. That in the present Original Application, applicant has primarily challenged the sanctions granted by the respondent authorities.
3. That it is humbly submitted that as per sub-rule (2) of rule 6 of the Forest (Conservation) Rules, 2003 read with Forest (Conservation) Act, 1980 (FCA, 1980 for short), *“Every State Government or other authority, after having received the proposal under sub-rule (1) and after being satisfied that the proposal requires prior approval under section 2 of the Act, shall send the proposal to the Central Government in the appropriate forms, within ninety days of the receipt of the proposal from the user agency for proposal seeking first time approval under the Act and within sixty days for proposals seeking renewal of leases where approval of the Central Government under the Act had already been obtained earlier.*

Provided that all proposals involving clearing naturally grown trees in forest land or portion thereof for the purpose of using it for reforestation shall be sent in the form of Working Plan or Management Plan.” A copy of the Forest (Conservation) Rules, 2003 is annexed herewith as **ANNEXURE No-1**.

4. That in view of the above, the answering respondent received a proposal under FCA, 1980 seeking approval for diversion of 0.540 ha forest area for construction of Dakrauli to Malla Niglat Motor Road from the State Government of Uttarakhand along with requisite documents in the appropriate forms vide letter dated 18.02.2016. A copy of the



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State Government of Uttarakhand letter dated 18.02.2016 is annexed herewith as **ANNEXURE No-2.**

5. That after following due procedure as per Forest (Conservation) Rules, 2003 and guidelines made there under, the Regional Office, Dehradun of answering respondent which is the competent authority for granting approval for linear projects for diversion of forest area irrespective of the forest area involved and had granted in-principal (Stage-I) approval vide letter No. 8B/UCP/06/193/2015/FC/367 dated 21.05.2016.
6. That after receipt of compliance of conditions referred in Stage-I approval from the State Government, final (Stage-II) approval was granted vide letter No. 8B/UCP/06/193/2015/FC/1359 dated 28.11.2016. The copies of Stage-I & Stage-II approval letter dated 21.05.2016 and 28.11.2016 are annexed herewith as **ANNEXURE No-3.**
7. That it is pertinent to mention here that an affidavit was also submitted by the Regional Office, Dehradun of answering respondent before the Hon'ble Supreme Court in Civil Appeal No. 10989 of 2018, Vijay Kumar Padalia versus State of Uttarakhand and Others. A copy of affidavit is annexed herewith as **ANNEXURE No-4.**
8. That in view of the foregoing submissions, this Hon'ble Tribunal may be pleased to pass such or further orders as it may deem fit in the given circumstances of the case.



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DEPONENT

नीलिमा शाह / Neelima Shah
सहायक महानिरीक्षक वन / AIGF (C)
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / MoEF&CC
क्षेत्रीय कार्यालय / Regional Office
भारत सरकार / Government of India
25, सुभाष रोड, देहरादून / 25, Subhash Road, Dehradun

VERIFICATION:

Verified at Dehradun on this 03 day of July, 2025 that the contents of the above affidavit are true and correct to my knowledge and are based on official records, no part of it is false and nothing material is concealed there from.


DEPONENT

नीलिमा शाह / Neelima Shah
सहायक महानिरीक्षक वन / AIGF (C)
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / MoEF&CC
क्षेत्रीय कार्यालय / Regional Office
भारत सरकार / Government of India
25, सुभाष रोड, देहरादून / 25, Subhash Road, Dehradun





This affidavit is sworn before me by
Sr. No. 3212/2025
Shri / Smt. Neelima Shah
who is identified by Shri Ram Singh Bisra (Adv)
at Dehradun on.....

03/07/2025
(Rajender Singh Negi)
Advocate & Notary, Dehradun



Notification

New Delhi, the 10th January, 2003

G.S.R.23(E):- In exercise of the powers conferred by sub-section (1) of section 4 of the Forest (Conservation) Act, 1980 (69 of 1980), and in supersession of the Forest (Conservation) Rules, 1981, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules, namely:-

1. **Short title, extent and commencement.-**
 - (1) These rules may be called the Forest (Conservation) Rules, 2003.
 - (2) They shall extend to the whole of India except the State of Jammu and Kashmir.
 - (3) They shall come into force on the date of their publication in the Official Gazette.

2. **Definitions.-** In these rules, unless the context otherwise requires:-
 - (a) "Act" means the Forest (Conservation) Act, 1980 (69 of 1980);
 - (b) "Committee" means the Advisory Committee constituted under section 3 of the Act;
 - (c) "Chairperson" means the Chairperson of the Committee;
 - (d) "Member" means a member of the Committee;
 - (e) "Nodal Officer" means any officer not below the rank of Conservator of Forests, authorised by the State Government to deal with the forest conservation matters under the Act;
 - (f) "Regional Office" means a Regional Office of the Central Government in the Ministry of Environment and Forests established as part of the Ministry to deal with the forest conservation matters under the Act;
 - (g) "Section" means a section of the Act;
 - (h) "User Agency" means any person, organisation or Company or Department of the Central or State Government making a request for diversion or de-notification of forest land for non-forest purpose or using forest land for non-forest purpose in accordance with the permission granted by the Central Government under the Act or the rules.

3. **Composition of the Committee.-**
 - (1) The Committee shall be composed of the following members:-
 - (i) Director General of Forests, Ministry of Environment and Forests - Chairperson.
 - (ii) Additional Director General of Forests, Ministry of Environment and Forests- Member.
 - (iii) Additional Commissioner (Soil Conservation), Ministry of Agriculture- Member.



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- (iv) Three eminent experts in forestry and allied disciplines (non-officials)- Members.
 - (v) Inspector General of Forests (Forest Conservation), Ministry of Environment and Forests - Member Secretary
- (2) Additional Director General of Forests shall act as the Chairperson in the absence of Director General of Forests.

4. Terms of appointment of non-official members shall be as follows.-

- (i) a non-official member shall hold his office for a period of two years;
- (ii) a non-official member shall cease to hold office if he becomes of unsound mind, becomes insolvent or is convicted by court of law on a criminal offence involving moral turpitude;
- (iii) a non-official member may be removed from his office if he fails to attend three consecutive meetings of the Committee without any sufficient cause or reasons;
- (iv) any vacancy in the membership caused by any reason mentioned in clauses (ii) and (iii) shall be filled by the Government for the unexpired portion of two years term.
- (v) travelling and daily allowance shall be payable to the non-official members of the Committee at the highest rate admissible to the Government servants of Group 'A' under the rules and orders made by the Central Government and for the time being in force.

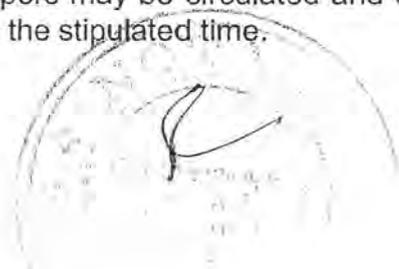
Provided that the payment of travelling allowance and daily allowance to a member who is a Member of the Parliament or a Member of a State Legislature shall be regulated in accordance with the Salary, Allowances and Pension of Members of Parliament Act, 1954 (30 of 1954) or the respective provisions of law pertaining to the member of the concerned State Legislature.

5. Conduct of business of the Committee.-

- (i) The Chairperson shall call the meeting of the Committee whenever considered necessary, but not less than once in a month.
- (ii) The meeting of the Committee shall be held at New Delhi.
- (iii) In a case where the Chairperson is satisfied that inspection of site or sites of forest land proposed to be used for non-forest purposes shall be necessary or expedient in connection with the consideration of the proposal or proposals received under sub-rule (3) of rule 6, he may direct that the meetings of the Committee to be held at a place other than New Delhi from where such inspection of site or sites is necessary.
- (iv) The Chairperson shall preside over every meeting of the Committee at which he is present.
- (v) Every question upon which the Central Government is required to be advised shall be considered in the meeting of the Committee provided that in urgent cases if the meeting cannot be convened within a month, the Chairperson may direct that papers may be circulated and sent to the members for their opinion within the stipulated time.



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(vi) The quorum of the meeting of the Committee shall be three.

6. Submission of the proposals seeking approval of the Central Government under section 2 of the Act.-

(1) Every user agency, who wants to use any forest land for non-forest purposes shall make his proposal in the appropriate Form appended to these rules, i.e. Form 'A' for proposals seeking first time approval under the Act and Form 'B' for proposals seeking renewal of leases where approval of the Central Government under the Act had already been obtained earlier, to the concerned nodal officer authorized in this behalf by the State Government, alongwith requisite information and documents, complete in all respects, well in advance of taking up any non-forest activity on the forest land.

(2) Every State Government or other authority, after having received the proposal under sub-rule (1) and after being satisfied that the proposal requires prior approval under section 2 of the Act, shall send the proposal to the Central Government in the appropriate forms, within ninety days of the receipt of the proposal from the user agency for proposals seeking first time approval under the Act and within sixty days for proposals seeking renewal of leases where approval of the Central Government under the Act had already been obtained earlier:

Provided that all proposals involving clearing naturally grown trees in forest land or portion thereof for the purpose of using it for reforestation shall be sent in the form of Working Plan or Management Plan.

(3) The proposal referred to in sub-rule (2) above, involving forest land of more than forty hectare shall be sent by the State Government to the Secretary to the Government of India, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110 003, with a copy of the proposal (with complete enclosures) to the concerned Regional Office.

(4) The proposal referred to in sub-rule (2) above, involving forest land up to forty hectare shall be sent to the Chief Conservator of Forests or Conservator of Forests of the concerned Regional Office of the Ministry of Environment and Forests.

(5) The proposal referred to in sub-rule (2) above, involving clearing of naturally grown trees in forest land or portion thereof for the purpose of using it for reforestation shall be sent to the Chief Conservator of Forests or Conservator of Forests of the concerned Regional Office of the Ministry of Environment and Forests.

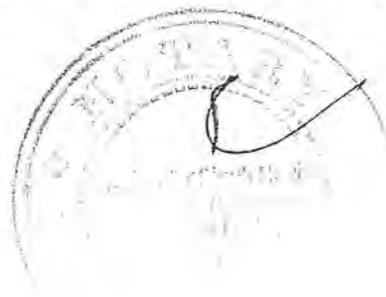
7. Committee to advise on proposals received by the Central Government.-

(1) The Central Government shall refer every proposal, complete in all respects, received by it under sub-rule (3) of rule 6 including site inspection report, wherever required, to the Committee for its advice thereon.



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- (2) The Committee shall have due regard to all or any of the following matters while tendering its advice on the proposals referred to it under sub-rule (1), namely:-
 - (a) Whether the forests land proposed to be used for non-forest purpose forms part of a nature reserve, national park wildlife sanctuary, biosphere reserve or forms part of the habitat or any endangered or threatened species of flora and fauna or of an area lying in severely eroded catchment;
 - (b) Whether the use of any forest land is for agricultural purposes or for the rehabilitation of persons displaced from their residences by reason of any river valley or hydro-electric project ;
 - (c) Whether the State Government or the other authority has certified that it has considered all other alternatives and that no other alternatives in the circumstances are feasible and that the required area is the minimum needed for the purpose; and
 - (d) Whether the State Government or the other authority undertakes to provide at its cost for the acquisition of land of an equivalent area and afforestation thereof.
- (3) While tendering the advice, the Committee may also suggest any conditions or restrictions on the use of any forest land for any non-forest purpose, which in its opinion, would minimise adverse environmental impact.

8. Action of the Central Government on the advice of the Committee.-
 The Central Government shall, after considering the advice of the Committee tendered under rule 7 and after such further enquiry as it may consider necessary, grant approval to the proposal with or without conditions or reject the same within sixty days of its receipt.

9. Proceedings against persons guilty of offences under the Act.-
 (1) The Central Government may, by notification, authorize any officer not below the rank of Conservator of Forests or the concerned forest officer having territorial jurisdiction over the forest land in respect of which the said offence is said to have been committed, to file complaints against the person (s) prima-facie found guilty of offence under the Act or the violation of the rules made thereunder, in the court having jurisdiction in the matter.

Provided that no complaint shall be filed in the court, without giving the person (s) or officer (s) or authority (s) against whom the allegations of offence exist, an opportunity to explain his or their conduct and to show cause, by issuing a notice in writing of not less than sixty days, as to why a complaint should not be filed in the court against him or them for alleged offences.

(2) The officer authorised by the Central Government in sub-rule (1) may require any State Government or its officer or any person or any other authority to furnish to it within a specified period any reports, documents, statistics and any other information-related to contravention of the Act or the rules made thereunder, considered necessary for



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772 making a complaint in any court of jurisdiction and every such State Government or officer or person or authority shall be bound to do so. 10

**APPENDIX
(See Rule 6)**

FORM – 'A'

**Form for seeking prior approval under section 2 of the proposals
by the State Governments and other authorities**

**PART-I
(to be filled up by user agency)**

1. Project details:
 - (i) Short narrative of the proposal and project/scheme for which the forest land is required.
 - (ii) Map showing the required forest land, boundary of adjoining forest on a 1:50,000 scale map.
 - (iii) Cost of the project:
 - (iv) Justification for locating the project in forest area.
 - (v) Cost-benefit analysis (to be enclosed).
 - (vi) Employment likely to be generated.
2. Purpose-wise break-up of the total land required:
3. Details of displacement of people due to the project, if any:
 - (i) Number of families.
 - (ii) Number of Scheduled Castes/Scheduled Tribe families
 - (iii) Rehabilitation plan. (to be enclosed)
4. Whether clearance under Environment (Protection) Act, 1986 required? (Yes/No).
5. Undertaking to bear the cost of raising and maintenance of compensatory afforestation and/or penal compensatory afforestation as well as cost for protection and regeneration of Safety Zone, etc. as per the scheme prepared by the State Government (undertaking to be enclosed).
6. Details of Certificates/documents enclosed as required under the instructions.

Signature
(Name in Block letters)
Designation
Address (of User Agency)

Date:- _____
Place:- _____

State serial No. of proposal _____
(To be filled up by the Nodal Officer with date of

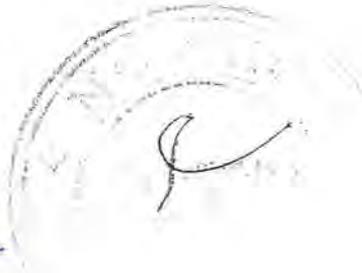
receipt)



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PART-II

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State serial No. of proposal _____

7. Location of the project/Scheme:
 - (i) State/Union Territory
 - (ii) District.
 - (iii) Forest Division
 - (iv) Area of forest land proposed for diversion (in ha.)
 - (v) Legal status of forest
 - (vi) Density of vegetation.
 - (vii) Species-wise (scientific names) and diameter class-wise enumeration of trees (to be enclosed. In case of irrigation / hydel projects enumeration at FRL, FRL-2 meter & FRL-4 meter also to be enclosed.)
 - (viii) Brief note on vulnerability of the forest area to erosion.
 - (ix) Approximate distance of proposed site for diversion from boundary of forest.
 - (x) Whether forms part of National Park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, etc. (If so, the details of the area and comments of the Chief Wildlife Warden to be annexed).
 - (xi) Whether any rare/endangered/unique species of flora and fauna found in the area- if so details thereof.
 - (xii) Whether any protected archaeological/heritage site/defence establishment or any other important monument is located in the area. If so, the details thereof with NOC from competent authority, if required.
8. Whether the requirement of forest land as proposed by the user agency in col. 2 of Part-I is unavoidable and barest minimum for the project. If no, recommended area item-wise with details of alternatives examined.
9. Whether any work in violation of the Act has been carried out (Yes/No). If yes, details of the same including period of work done, action taken on erring officials. Whether work in violation is still in progress.
10. Details of compensatory afforestation scheme:
 - (i) Details of non forest area/degraded forest area identified for compensatory afforestation, its distance from adjoining forest, number of patches, size of each patch.
 - (ii) Map showing non-forest/degraded forest area identified for compensatory afforestation and adjoining forest boundaries.
 - (iii) Detailed compensatory afforestation scheme including species to be planted, implementing agency, time schedule, cost structure, etc.
 - (iv) Total financial outlay for compensatory afforestation scheme.
 - (v) Certificates from competent authority regarding suitability of area identified for compensatory afforestation and from management point of view. (To be signed by the concerned Deputy Conservator of Forests).
11. Site inspection report of the DCF (to be enclosed) especially highlighting facts asked in col. 7 (xi, xii), 8 and 9 above.
12. Division/District profile:
 - (i) Geographical area of the district.
 - (ii) Forest area of the district.
 - (iii) Total forest area diverted since 1980 with number of cases.



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- (iv) Total compensatory afforestation stipulated in the district/division since 1980 on (a) forest land including penal compensatory afforestation, (b) non-forest land.
- (v) Progress of compensatory afforestation as on _____ (date)
_____ on
(a) forest land
(b) non-forest land.
13. Specific recommendations of the DCF for acceptance or otherwise of the proposal with reasons.

Signature
Name
Official Seal

Date:- _____
Place:- _____

PART-III

(To be filled by the concerned Conservator of Forests)

14. Whether site, where the forest land involved is located has been inspected by concerned Conservator of Forests (Yes/No). If yes, the date of inspection & observations made in form of inspection note to be enclosed.
15. Whether the concerned Conservator of Forests agree with the information given in Part-B and the recommendations of Deputy Conservator of Forests.
16. Specific recommendation of concerned Conservator of Forests for acceptance or otherwise of the proposal with detailed reasons.

Signature
Name
Official Seal

Date:- _____
Place:- _____

PART-IV

(To be filled in by the Nodal Officer or Principal Chief Conservator of Forests or Head of Forest department)

17. Detailed opinion and specific recommendation of the State Forest Department for acceptance or otherwise of the proposal with remarks.

(While giving opinion, the adverse comments made by concerned Conservator of Forests or Deputy Conservator of Forests should be categorically reviewed and critically commented upon).



Date:- _____
Place:- _____

Signature
Name & Designation
(Official Seal)

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PART-V

(To be filled in by the Secretary in charge of Forest Department or by any other authorised officer of the State Government not below the rank of an Under Secretary)

18. Recommendation of the State Government:
(Adverse comments made by any officer or authority in Part-B or Part-C or Part-D above should be specifically commented upon)

Signature
Name & Designation
(Official Seal)

Date:- _____
Place:- _____

INSTRUCTIONS (for Part-I):-

1. The project authorities may annex a copy of the approved project/plan in addition to filling Col. 1 (i) e.g. IBM approved mining plan for major minerals/CMPDI plan with subsidence analysis reports, etc.
2. Map has to be in original duly authenticated jointly by project authorities and concerned DCF – Col. 1 (ii).
3. Complete details of alternative alignments examined especially in case of project like roads, transmission lines, railway lines, canals, etc. to be shown on map with details of area of forest land involved in each alternative to be given - Col. 1 (iii).
4. For proposals relating to mining, certificate from competent authority like District Mining Officer about non-availability of the same mineral in surrounding/nearby non-forest areas.
5. In case the same company/individual has taken forest land for similar project in the State, a brief detail of all such approvals/leases be given as an enclosure along with current status of the projects.
6. The latest clarifications issued by the Ministry under Forest (Conservation) Act, 1980 may be kept in mind. In case such information do not fit in the given columns, the same shall be annexed separately.

GENERAL INSTRUCTIONS:-

1. On receipt of proposal, Nodal Officer shall issue a receipt to the user agency indicating therein the name of the proposal, user agency, area in hectare, serial number and date of receipt.
2. If the space provided above is not sufficient to specify any information, please attach separate details/documents.
3. While forwarding the proposal to the Central Government, complete details on all aspects of the case as per Form prescribed above read with the clarifications issued by the Ministry of Environment and Forests, Government of India, New Delhi should be given. Incomplete or deficient proposals shall not be considered and shall be returned to the State Government in original.



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[Handwritten signature]

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4. The State Government shall submit the proposal to the Central Government within stipulated time limits. In case of delay while forwarding, the reasons for the same to be given in the forwarding/covering letter.

FORM – 'B'
(See Rule 6)

Form for seeking prior approval under section 2 of the proposals by the State Governments and other authorities in respect of renewal of leases, which have been earlier granted clearance under Forest (Conservation) Act, 1980

PART-I

(to be filled up by user agency)

1. Letter No. & date vide which clearance under Forest (Conservation) Act, 1980 accorded by the Central Government (copy to be enclosed):
2. Project details:
 - (i) Short narrative of the proposal and project/scheme for which the forest land is required.
 - (ii) Map showing the required forest land, boundary of adjoining forest on a 1:50,000 scale map.
 - (iii) Cost of the project:
3. Purpose-wise break-up of the total land required (already broken & to be broken):
4. Details of Certificates/documents enclosed as required under the instructions.

Signature
(Name in Block letters)
Designation
Address (of User Agency)

Date:- _____
Place:- _____

State serial No. of proposal _____
(To be filled up by the Nodal Officer with date of

receipt)

PART-II

(To be filled by the concerned Deputy Conservator of Forests)

State serial No. of proposal _____

5. Location of the project/Scheme:
 - (i) State/Union Territory
 - (ii) District.
 - (iii) Forest Division
 - (iv) Area of forest land proposed for diversion (in ha.)
 - (v) Legal status of forest
 - (vi) Density of vegetation.
 - (vii) Species-wise (scientific names) and diameter class-wise enumeration of trees in unbroken area.



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- (viii) Whether forms part of National Park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, etc. (If so, the details of the area and comments of the Chief Wildlife Warden to be annexed).
6. Whether any work in violation of the Act has been carried out (Yes/No). If yes, details of the same including period of work done, action taken on erring officials. Whether work in violation is still in progress.
7. Site inspection report of the DCF (to be enclosed) in respect to status of compliance of conditions stipulated during earlier approval.
8. Division/District profile:
- (i) Geographical area of the district.
 - (ii) Forest area of the district.
 - (iii) Total forest area diverted since 1980 with number of cases.
 - (iv) Total compensatory afforestation stipulated in the district/division since 1980 on (a) forest land including penal compensatory afforestation, (b) non-forest land.
 - (v) Progress of compensatory afforestation as on _____ (date)
_____ on
(a) forest land
(b) non-forest land.
9. Specific recommendations of the DCF for acceptance or otherwise of the proposal with reasons.

Signature
Name
Official Seal

Date:- _____
Place:- _____

PART-III

(To be filled by the concerned Conservator of Forests)

10. Whether site, where the forest land involved is located has been inspected by concerned Conservator of Forests (Yes/No). If yes, the date of inspection & observations made in form of inspection note to be enclosed.
11. Whether the concerned Conservator of Forests agree with the information given in Part-B and the recommendations of Deputy Conservator of Forests.
12. Specific recommendation of concerned Conservator of Forests for acceptance or otherwise of the proposal with detailed reasons.

Signature
Name
Official Seal

Date:- _____
Place:- _____

PART-IV

(To be filled in by the Nodal Officer or Principal Chief Conservator of Forests or Head of Forest department)

13. Detailed opinion and specific recommendation of the State Forest Department for acceptance or otherwise of the proposal with remarks.
(While giving opinion, the adverse comments made by concerned Conservator of Forests or Deputy Conservator of Forests should be categorically reviewed and critically commented upon).



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[Handwritten signature]

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Signature
Name & Designation
(Official Seal)

Date:- _____
Place:- _____

PART-V

(To be filled in by the Secretary in charge of Forest Department or by any other authorised officer of the State Government not below the rank of an Under Secretary)

14. Recommendation of the State Government:
(Adverse comments made by any officer or authority in Part-B or Part-C or Part-D above should be specifically commented upon)

Signature
Name & Designation
(Official Seal)

Date:- _____
Place:- _____

INSTRUCTIONS (for Part-I):-

1. The project authorities may annex a copy of the approved project/plan in addition to filling Col. 2 (i) e.g. IBM approved mining plan for major minerals/CMPDI plan with subsidence analysis reports, etc.
2. Map has to be in original duly authenticated jointly by project authorities and concerned DCF – Col. 2 (ii).
3. In case the same company/individual has taken forest land for similar project in the State, a brief detail of all such approvals/leases be given as an enclosure along with current status of the projects.
4. Item-wise requirement (Col. 3) should be separately shown for broken up and fresh areas.
5. The latest clarifications issued by the Ministry under Forest (Conservation) Act, 1980 may be kept in mind. In case such information do not fit in the given columns, the same shall be annexed separately.

GENERAL INSTRUCTIONS:-

1. On receipt of proposal, Nodal Officer shall issue a receipt to the user agency indicating therein the name of the proposal, user agency, area in hectare, serial number and date of receipt.
2. If the space provided above is not sufficient to specify any information, please attach separate details/documents.
3. While forwarding the proposal to the Central Government, complete details on all aspects of the case as per Form prescribed above read with the clarifications issued by the Ministry of Environment and Forests, Government of India, New Delhi should be given. Incomplete or deficient proposals shall not be considered and shall be returned to the State Government in original.
4. The State Government shall submit the proposal to the Central Government within stipulated time limits. In case of delay while forwarding, the reasons for the same to be given in the forwarding/covering letter.



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Sd/-
(DR. V.K. BAHUGUNA)
Inspector General of Forests (Forest Conservation)

Note:-The principal rules were published vide G.S.R. No. 719 dated the 1st August, 1981 in part II, Section 3, sub-section (i) of the Gazette of India and subsequently amended vide:

- (1) G.S.R. 14, dated the 28th December, 1987
- (2) G.S.R. 640(E), dated the 26th June, 1989
- (3) G.S.R. 563 (E), dated the 21st May, 1992.



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संख्या: 953 /X-4-15/1(487)/2015



प्रेषक,
मीनाक्षी जोशी,
अपर सचिव,
उत्तराखण्ड शासन।

सेवा में,
अपर प्रमुख वन संरक्षक,
भारत सरकार, पर्यावरण एवं वन मंत्रालय,
क्षेत्रीय कार्यालय, एफ0आर0आई0,
उत्तराखण्ड देहरादून।

वन एवं पर्यावरण अनुभाग-4

देहरादून: दिनांक: 18 फरवरी, 2016

विषय: जनपद नैनीताल के अन्तर्गत डाकारोली से मल्ला निगलाट तक मोटर मार्ग के निर्माण हेतु 0.540 हे0 वन भूमि का गैर वानिकी कार्यों हेतु लोक निर्माण विभाग को हस्तांतरण करने के सम्बन्ध में।

महोदय,

उपर्युक्त विषयक प्रस्ताव अपर प्रमुख वन संरक्षक एवं नोडल अधिकारी, वन संरक्षण, फॉरेस्ट कॉलोनी, इन्दिरानगर, देहरादून, उत्तराखण्ड, द्वारा ऑन-लाईन आई0डी0सं0-FP/UK/ROAD/8875/2014 के माध्यम से भारत सरकार को हार्ड-कापी सहित प्रस्तुत (सबमिट) किया जा चुका है, की ऑन-लाईन प्रपत्रों को संलग्न कर प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि वन (संरक्षण) अधिनियम, 1980 के प्राविधानों के तहत भारत सरकार की स्वीकृति शीघ्र प्रदान करने का कष्ट करें।

संलग्नक:-यथोपरि।

भवदीय,

(मीनाक्षी जोशी)
अपर सचिव।

संख्या: 953 (1)/X-4-15/1(487)/2015, तददिनांकित।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर प्रमुख वन संरक्षक एवं नोडल अधिकारी, वन संरक्षण, इन्दिरानगर, फॉरेस्ट कॉलोनी, उत्तराखण्ड देहरादून, को उनके पत्र संख्या-920/1जी-FP/UK/ROAD/8875/2014 दिनांक 22 सितम्बर, 2015 के संदर्भ में सूचनार्थ प्रेषित।
2. जिलाधिकारी, नैनीताल।
3. प्रभागीय वनाधिकारी, नैनीताल वन प्रभाग, नैनीताल।
4. अधिशासी अभियन्ता, प्रा0ख0, लो0नि0वि0, नैनीताल।

25.2.16

Forest



W

आज्ञा से,

(आर0के0 तोमर)
संयुक्त सचिव।

ANNEXURE NO. 3

भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
क्षेत्रीय कार्यालय,
पिरियसन रोड,
वन अनुसंधान संस्थान परिसर,
पो0ओ0 न्यू फॉरेस्ट, देहरादून-248006
दूरभाष: 0135-2750809,
ईमेल/Email – moef.ddn@gmail.com

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT,
FORESTS & CLIMATE CHANGE,
REGIONAL OFFICE,
Pearson Road, FRI Campus,
P.O. New Forest, Dehradun – 248006
Phone: 0135-2750809

पत्र सं0 08बी/यू0सी0पी0/06/193/2015/एफ0सी0/367

दिनांक: 9/05/2016

सेवा में,

अपर मुख्य सचिव (वन),
उत्तराखण्ड शासन,
सुभाष रोड, देहरादून।

विषय: जनपद- नैनीताल के अन्तर्गत डाकारोली से मल्ला निगलाट तक मोटर मार्ग के निर्माण हेतु 0.540 है0 वन भूमि का लोक निर्माण विभाग को प्रत्यावर्तन।

सन्दर्भ: अपर सचिव, उत्तराखण्ड की पत्र संख्या- 953/X- 4- 15/ 1 (487)/ 2015 दिनांक 18.02.2016.

महोदय,

उपरोक्त विषय पर Online Proposal No. FP/UK/ROAD/8875/2014 एवं अपर सचिव, उत्तराखण्ड के सन्दर्भित पत्र के अवलोकन करने का कष्ट करें, जिसके द्वारा विषयांकित प्रस्ताव पर केन्द्र सरकार से वन (संरक्षण) अधिनियम, 1980 की धारा-2 के तहत स्वीकृति मांगी थी।

प्रश्नगत प्रकरण पर समय-समय पर राज्य सरकार से आवश्यक जानकारियां/ दस्तावेज online मंगवाए जाते रहे हैं, जिनके प्राप्त होने के उपरान्त एवं ध्यानपूर्वक विचार करने के उपरान्त प्रस्ताव पर मुझे आपको यह सूचित करने का निर्देश हुआ है कि केन्द्र जनपद- नैनीताल के अन्तर्गत डाकारोली से मल्ला निगलाट तक मोटर मार्ग के निर्माण हेतु 0.540 है0 वन भूमि के लोक निर्माण विभाग को प्रत्यावर्तन किये जाने की सैद्धान्तिक स्वीकृति निम्नलिखित शर्तों पर प्रदान करती है:-

1. प्रयोक्ता अभिकरण द्वारा 730 वृक्षों के वृक्षारोपण एवं दस वर्षों तक रखरखाव हेतु आवश्यक धनराशि (वर्तमान दरों को समाहित करते हुये यथासंशोधित जमा की जायेगी)।
2. प्रयोक्ता अभिकरण द्वारा भारत सरकार के पत्र संख्या 5-3/2007-एफ.सी. दिनांक 05.02.2009 के तहत दिये गये आदेशानुसार शुद्ध वर्तमान मूल्य (एन.पी.वी.) की निर्धारित राशि जमा की जायेगी।
3. शुद्ध वर्तमान मूल्य की दर में अगर बढ़ोतरी होती है, तो बढ़ी हुई दर के अनुसार अतिरिक्त धनराशि प्रयोक्ता अभिकरण द्वारा जमा की जायेगी। इस आशय की प्रयोक्ता अभिकरण द्वारा वचन बद्धता प्रस्तुत की जाए।
4. प्रयोक्ता अभिकरण द्वारा भारत सरकार पत्र संख्या 5-3/2007-एफ.सी. दिनांक 05.02.2009 के तहत दिये गये आदेशानुसार शुद्ध वर्तमान मूल्य (एन.पी.वी.) तथा दूसरी सभी निधियां प्रतिपूर्ति वृक्षारोपण निधि प्रबन्धन तथा योजना प्राधिकरण (CAMP) के तदर्थ निकाय खाता संख्या 037100101025229 कार्पोरेशन बैंक (भारत सरकार का उपक्रम), ब्लॉक-11 भूतल, सी0जी0ओ0 काम्प्लैक्स, फेज-1, लोधी रोड, नई दिल्ली-110003 में जमा कराया जाए एवं इस कार्यालय को सूचित किया जाए। धनराशि का हस्तान्तरण Online portal के माध्यम द्वारा ही किया जाना आवश्यक है।
5. सड़क निर्माण के पश्चात् जहां-जहां संभव हो सड़क के दोनों किनारों तथा Central Verge पर प्रयोक्ता अभिकरण द्वारा अपने व्यय पर वन विभाग की देख-रेख में strip plantation की जाएगी। इस आशय की वचन बद्धता प्रेषित करनी होगी।



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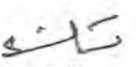
उपरोक्त सभी शर्तों के परिपूर्ण एवं बिन्दुवार सुस्पष्ट परिपालन आख्या प्राप्त होने पर ही वन (संरक्षण) अधिनियम, 1980 के तहत विधिवत स्वीकृति जारी की जायेगी। कृपया अपूर्ण परिपालना आख्या इस कार्यालय को प्रेषित न की जाये। राज्य सरकार द्वारा विधिवत स्वीकृति तथा प्रयोक्ता अभिकरण को वन भूमि हस्तान्तरण की कार्यवाही तब तक नहीं की जायेगी जब तक वन भूमि हस्तान्तरण की विधिवत स्वीकृति भारत सरकार द्वारा जारी नहीं की जाती।

सैद्धान्तिक स्वीकृति की अनुपालन आख्या प्रेषित करने के पश्चात् विधिवत् स्वीकृति अन्य आवश्यक शर्तों सहित निम्नलिखित शर्तों के साथ प्रदान की जायेगी:-

1. वन भूमि की विधिक परिस्थिति नहीं बदली जाएगी।
2. एन.पी.वी. की दरों में अगर बढ़ोतरी होती है तो प्रयोक्ता अभिकरण बड़ी दरों पर एन.पी.वी. देने के लिए बाध्य होगा।
3. प्रयोक्ता अभिकरण द्वारा प्रस्तावित वन क्षेत्र के आस-पास मजदूरों/स्टॉफ के लिये किसी भी प्रकार का लेबर कैम्प नहीं लगाया जायेगा।
4. प्रयोक्ता अभिकरण प्रत्यावर्तन हेतु प्रस्तावित वन भूमि का चार फीट ऊँचे आर0सी0सी0 पिलर लगाकर सीमांकन करेगा जिन पर Forward एवं Back bearing अंकित किया जायेगा।
5. प्रयोक्ता अभिकरण के द्वारा निर्माण कार्य के दौरान स्थल पर कार्यरत मजदूरों एवं स्टॉफ के लिये रसोई गैस/कैरोसिन तेल की आपूर्ति की जायेगी, जिससे निकटवर्ती वनों को क्षति न पहुँचे।
6. परियोजना के निर्माण व रख-रखाव के दौरान आस-पास के क्षेत्र की वनस्पतियों एवं जीव-जन्तुओं को किसी प्रकार की क्षति नहीं पहुँचायी जायेगी।
7. वन भूमि का प्रयोग प्रस्ताव में दर्शाये गये उद्देश्य के अलावा अन्य किसी उद्देश्य के लिए नहीं किया जायेगा।
8. कम से कम वृक्षों का कटान/पातन किया जाएगा, जिनकी संख्या प्रस्ताव के अनुसार 73 से अधिक न हो।
9. सड़क निर्माण के पश्चात् जहाँ-जहाँ संभव हो सड़क के दोनों किनारों तथा Central Verge पर प्रयोक्ता अभिकरण द्वारा अपने व्यय पर वन विभाग की देख-रेख में strip plantation की जाएगी।
10. परियोजना निर्माण से उत्सर्जित मलवे का निस्तारण प्रयोक्ता अभिकरण द्वारा प्रस्तुत मलवा निस्तारण योजना के अनुसार प्रभागीय वनाधिकारी की देख-रेख में किया जाएगा एवं निर्दिष्ट स्थानों के अलावा अन्यत्र मलवा नहीं फेंका जाएगा।
11. यदि कोई अन्य सम्बन्धित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं तो उनके अधीन जरूरी अनुमति लेना राज्य सरकार/प्रयोक्त एजेंसी की जिम्मेवारी होगी।
12. ऐसी अन्य कोई भी शर्त जो कि भारत सरकार भविष्य में पर्यावरण, वन एवं वन्य जीवों के संरक्षण हेतु आवश्यक समझे।

यदि विधिवत् स्वीकृति में दी गई शर्तों का संतोषजनक अनुपालन नहीं किया जाता है तो स्वीकृति को तत्काल प्रभाव से निरस्त किया जा सकता है।

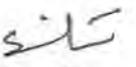
भवदीय,

o/c 
(सरिता कुमारी)
उप वन संरक्षक

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:

1. अपर वन महानिदेशक (एफ0सी0), पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इन्दिरा पर्यावरण भवन, जोरबाग रोड, अलीगंज, नई दिल्ली।
2. प्रमुख वन संरक्षक एवं नोडल अधिकारी, वन संरक्षण, इन्दिरा नगर फारेस्ट कालोनी, देहरादून, उत्तराखण्ड।
3. आदेश पत्रावली।



o/c 
(सरिता कुमारी)
उप वन संरक्षक





भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
क्षेत्रीय कार्यालय,
पिर्यसन रोड,
वन अनुसंधान संस्थान परिसर,
पो0ओ0 न्यू फॉरेस्ट, देहरादून-248006
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Phone: 0135-2750809
ईमेल/Email - moef.ddn@gmail.com

GOVERNMENT OF INDIA
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P.O. New Forest, Dehradun - 248006

पत्र सं0 8बी/यू.सी.पी/06/193/2015/एफ.सी./1359

दिनांक: 28/11/2016

सेवा में,

अपर मुख्य सचिव (वन),
उत्तराखण्ड शासन, सुभाष रोड,
देहरादून।

विषय: जनपद-नैनीताल के अन्तर्गत डाकरोली से मल्ला निगलाट तक मोटर मार्ग के निर्माण हेतु 0.540 है0 वन भूमि का लोक निर्माण विभाग को प्रत्यावर्तन।

सन्दर्भ: अपर प्रमुख वन संरक्षक एवं नोडल अधिकारी, उत्तराखण्ड का पत्रांक- 1194/FP/UK/ROAD/8875/2014 दिनांक 15.10.2016.

महोदय,

उपरोक्त विषय पर राज्य सरकार द्वारा ऑनलाइन प्रस्ताव संख्या **FP/UK/ROAD/8875/2014** पर केन्द्र सरकार से वन (संरक्षण) अधिनियम, 1980 की धारा-2 के तहत स्वीकृति मांगी गई थी।

प्रश्नगत प्रकरण में इस कार्यालय के समसंख्यक पत्र दिनांक- 21.05.2016 द्वारा सैद्धान्तिक स्वीकृति प्रदान की गयी थी जिसमें उल्लिखित शर्तों की अनुपालना आख्या अपर प्रमुख वन संरक्षक एवं नोडल अधिकारी, उत्तराखण्ड के उपरोक्त संदर्भित पत्र द्वारा प्रस्तुत की गयी है। राज्य सरकार के प्रस्ताव पर ध्यानपूर्वक विचार करने के उपरान्त मुझे यह सूचित करने का निर्देश हुआ है कि केन्द्र सरकार जनपद-नैनीताल के अन्तर्गत डाकरोली से मल्ला निगलाट तक मोटर मार्ग के निर्माण हेतु 0.540 है0 वन भूमि के लोक निर्माण विभाग को प्रत्यावर्तन किए जाने की विधिवत् स्वीकृति निम्नलिखित शर्तों पर प्रदान करती है:-

1. वन भूमि की विधिक स्थिति बदली नहीं जाएगी।
2. प्रयोक्ता अभिकरण के व्यय पर वन विभाग द्वारा क्षतिपूरक वृक्षारोपण के अन्तर्गत 730 वृक्षों का वृक्षारोपण एवं 10 वर्षों तक रखरखाव किया जायेगा।
3. प्रयोक्ता अभिकरण वन विभाग की देख-रेख में प्रत्यावर्तित भूमि का RCC Pillars लगाकर सीमांकन करेगा जिन पर Forward तथा Back bearing भी अंकित किया जाएगा। सड़क के निर्माण के पश्चात् जहां-जहां सम्भव हो सड़क के दोनों किनारों तथा Central Verge पर प्रयोक्ता अभिकरण द्वारा अपने व्यय पर वन विभाग की देख-रेख में strip plantation की जाएगी। एन.पी.वी. की दरों में अगर बढ़ोतरी होती है तो प्रयोक्ता अभिकरण बढी दरों पर एन.पी.वी. देने के लिए बाध्य होगा।
4. प्रयोक्ता अभिकरण द्वारा प्रस्तावित वन क्षेत्र के आस-पास मजदूरों/स्टॉफ के लिये किसी भी प्रकार का लेबर कैम्प नहीं लगाया जायेगा।
5. प्रयोक्ता अभिकरण के द्वारा प्रस्तावित निर्माण कार्य के दौरान स्थल पर कार्यरत मजदूरों एवं स्टॉफ के लिये रसोई गैस/कैरोसिन तेल की आपूर्ति की जायेगी, ताकि निकटवर्ती वनों को क्षति न पहुँचे।
6. कम से कम वृक्षों का कटान/पातन किया जाएगा, जिनकी संख्या प्रस्ताव के अनुसार 73 से अधिक न हो।

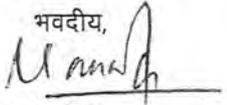


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9. परियोजना के निर्माण व रख-रखाव के दौरान आस-पास के क्षेत्र की वनस्पतियों एवं जीव-जन्तुओं को किसी प्रकार की क्षति नहीं पहुँचायी जायेगी।
10. परियोजना निर्माण से उत्सर्जित मलवे का निस्तारण प्रयोक्ता अभिकरण द्वारा प्रस्तुत मलवा निस्तारण योजना के अनुसार प्रभागीय वनाधिकारी की देख-रेख में किया जाएगा एवं निर्दिष्ट स्थानों के अलावा अन्यत्र मलवा नहीं फेंका जाएगा।
11. वन भूमि का प्रयोग प्रस्ताव में दर्शाये गये प्रयोजन के अलावा अन्य किसी प्रयोजन के लिए नहीं किया जायेगा।
12. यदि कोई अन्य सम्बन्धित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं तो उनके अधीन सक्षम प्राधिकारी की अनुमति लेना राज्य सरकार/प्रयोक्ता एजेंसी का उत्तरदायित्व होगा।
13. ऐसी कोई अन्य शर्त जो भविष्य में क्षेत्रीय कार्यालय वन एवं वन्य जीवों आदि के संरक्षण हेतु आवश्यक समझे।

यदि विधिवत् स्वीकृति में दी गई शर्तों का संतोषजनक अनुपालन नहीं किया जाता है तो स्वीकृति को तत्काल प्रभाव से निरस्त किया जा सकता है।

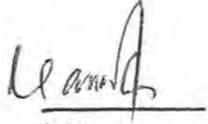
o/c

भवदीय,

 (एम. एस. नेगी)
 वन संरक्षक

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु :-

1. अपर वन महानिदेशक (एफ0सी0), पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, इन्दिरा पर्यावरण भवन, जोरबाग रोड, अलीगंज, नई दिल्ली।
2. प्रमुख वन संरक्षक एवं नोडल अधिकारी, वन संरक्षण, इन्दिरा नगर फारेस्ट कालोनी, देहरादून, उत्तराखण्ड।
3. आदेश पत्रावली।

o/c


 (एम. एस. नेगी)
 वन संरक्षक





IN THE HON'BLE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 10989 OF 2018

IN THE MATTER OF:

Vijay Kumar Padalia

.....Appellant

Versus

State of Uttarakhand & Others

.....Respondents

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Advocate for Respondent No- 11



G.S. MAKKER
ADVOCATE ON RECORD
FOR
MINISTRY OF ENVIRONMENT
FOREST AND CLIMATE CHANGE

IN THE HON'BLE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 10989 OF 2018

IN THE MATTER OF:

Vijay Kumar Padalia

.....Petitioner



Versus

State of Uttarakhand & Others

..... Respondent

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO - 11.
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE
CHANGE, (UNION OF INDIA)

I, Krishnendu Mondal, aged about 37 years, S/o Sh. Gangadhar Mondal, at present working in Ministry of Environment, Forest & Climate Change, Govt. of India, do hereby, solemnly affirm and state as follows:-

1. That I, in my official capacity of Scientist-C, In the Ministry of Environment, Forest & Climate Change (MoEF&CC), Regional Office, North Central Zone, 25, Subhash Road, Dehradun- 248001, Uttarakhand in the above mentioned matter, am conversant with the facts and circumstances of the case on the basis of official records, and



have been duly authorized to swear this affidavit on behalf of the
RESPONDENT No- 11.

2. That I have gone through the copy of the Civil Appeal and understood the contents thereof.

Parawise Reply of the Civil Appeal :-

3. That the contents of the Para No- 1 pertain to the Civil Appellate Jurisdiction of Hon'ble Apex Court over the matter, Rest of the content of this Para is matter of record, hence require no reply.
4. That the content of Para No- 2 sub clause (a) to (e) is matter of record, hence require no reply.
5. That in reply to the content of this Para with the extent to the part of replying respondent, it is to be stated that as per Sub-rule- 2 of rule- 6 of the Forest (Conservation) Rules, 2003 read with Forest (Conservation) Act, 1980(FCA, 1980 for short), "Every State Government or other authority, after having received the proposal under sub rule (1) and after being satisfied that the proposal requires prior approval under section 2 of the act, shall send the proposal to the Central Government in the appropriate forms, within 90 days of the receipt of the proposal from the user agency for proposal seeking first time approval under the Act and within 60 days for proposals seeking renewal of leases where approval of the Central Government under the Act had already been obtained earlier. Provided that all the proposals involving clearing naturally grown trees in forest land or portion thereof for the purpose of using it for re-forestation shall be



[Handwritten signature]

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sent in the form of working Plan or Management plan" (Annexure R1).

In view of the above, the replying respondent received a proposal under FCA, 1980 seeking first time approval for diversion of 0.540 ha forest area for construction of Dakrauli to Mallaniglat Motor Road from the State Government of Uttarakhand along with requisite documents in the appropriate forms vide letter dated 18.02.2016 (Annexure R2).

6. That after following due procedure as per Forest (Conservation) Rules, 2003 and guidelines made there under, the Regional Office (North Central Zone), Dehradun which is the competent authority for granting approval for linear projects for diversion of forest area irrespective of the forest area involved and had granted in-principle (Stage-I) approval vide letter no. 8B/UCP/06/193/2015/FC/367 dated 21.05.2016. After receipt of compliance of conditions referred in Stage-I approval from the State Government, final (Stage-II) approval was granted vide letter no. 8B/UCP/06/193/2015/FC/1359 dated 28.11.2016 (Annexure R3).

7. That the answering respondent craves liberty to file additional information, if any, till pendent lite.

8. That, in view of the foregoing submissions, this Hon'ble Court may be pleased to pass such or further orders as it may deem fit in the given circumstances of the case.



Scientist-C
 क्षेत्रीय कार्यालय / Regional Office
 पर्यावरण, वन एवं जलवायु परिवर्तन प्रभाग / MOEF&CC
 25 सुभाष रोड / 25 Subhash Road
 देहरादून / Dehradun - 248001

Ⓞ

VERIFICATION

I, the above named deponent do hereby verify that the contents of the above affidavit are true and correct to my knowledge and are based on official records and nothing material is concealed therein.

Verified at Dehradun on this 19 Day of December, 2019.

[Signature]
बैज्ञानिक/Dep. Scientist-C
क्षेत्रीय कार्यालय / Regional Office
पर्यावरण, वन एवं जलवायु परिवर्तन प्रभाग / MOEF&CC
25 सुभाष रोड / 25 Subhash Road
देहरादून / Dehradun - 248001

[Faint circular stamp]

This affidavit is sworn before me by
Shri. Rajender Singh Negi
who is identified by 19/12/19
at Dehradun on 19/12/19

(Rajender Singh Negi)
Advocate & Notary, Dehradun

SO. NO. 3212/2025

This affidavit is sworn before me by
Shri./Smt. Neelima Shah
who is identified by Shri. Ram Singh An (Adv)

03/07/2025

(Rajender Singh Negi)
Advocate & Notary, Dehradun



[Signature]

lll